

Central Administrative Tribunal
Principal Bench

O.A. No. 2627 of 2002
M.A. No. 2249/2002

(8)

New Delhi, this the 2nd April, 2003

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. V.K. MAJOTRA, MEMBER (A)

Paramjeet Singh,
S/o Late Shri Mohar Singh,
R/o 5-E 36, NIT Faridabad,
Haryana

(By Advocate: Shri Arvind Kumar Shukla)
...Applicant

Versus

1. Union of India
Defence Secretary,
South Block,
Ministry of Defence,
New Delhi-11
2. Chief of Naval Staff
Naval Head Quarters,
South Block,
New Delhi-11
3. The Chief of Naval Staff
(for ACOP (P&C) DPS,
Naval Headquarters,
New Delhi-11
4. Commanding Officer,
INS India, Dalhousie Road,
New Delhi-11

Respondents.

(By Advocate: Shri V.P.S. Raghav)

ORDER (Oral)

Justice V.S. Aggarwal

During the course of submissions, it was pointed to the learned counsel for the applicant that he should prefer an appeal/revision against the impugned order dated 11.12.2001 to the authority superior in chain to the authority which has passed the same. The applicant's learned counsel had no objection.

Ag

(A)

2. Accordingly it is directed that the applicant will prefer an appeal/revision, as referred to above, to the authority superior in chain to the authority who had passed the impugned order within one month from today. The said authority would dispose of the same within three months from the date of its receipt by passing a speaking order and communicate to the applicant. O.A. is disposed of.

V.K. Majotra

(V.K. Majotra)
Member(A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

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